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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 11*th August,* 2026/*Sravana* 20, 1948 *(Saka)*

The following Act of Parliament received the assent of the President on the 11th August, 2026 and is hereby published for general information:—

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT ACT, 2026

NO. 14 OF 2026

[11*th August*, 2026.]

An Act further to amend the Supreme Court (Number of Judges) Act, 1956.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows: —

1. (*1*) This Act may be called the Supreme Court (Number of Judges) Amendment Act, 2026. Short title and commencement.

(*2*) It shall be deemed to have come into force on the 16th day of May, 2026.

55 of 1956.

2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word "thirty-three", the word "thirty-seven" shall be substituted. Amendment of section 2.

Repeal and savings.

3. (*1*) The Supreme Court (Number of Judges) Amendment Ordinance, 2026 is hereby repealed. Ord. 1 of 2026.

(*2*) Notwithstanding such repeal, anything done or any action taken under the Supreme Court (Number of Judges) Act, 1956 as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act as amended by this Act. 55 of 1956.

DR. RAJIV MANI,
Secretary to the Govt. of India.

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